Unstarred Questions

(d) whether DDA would make regulations simple and flexible for wider participation of stakeholders and smooth implementation of the Policy; and

(e) whether meeting of DDA Board would be called soon to finalise the Policy to avoid any further delay?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (e) DDA has published public notices inviting objections and suggestions on the modified Land Policy and draft Regulations for operationalisation of Land Policy, on 11.01.2018 and 12.01.2018, respectively. In response, the objections/ suggestions received were heard in the meeting of Board of Enquiry & Hearing (BoEH) constituted by Delhi Development Authority (DDA), held on 02.07.2Q18, 03.07.2018 and 04.07.2018. Various issues were heard during the meeting of BoEH including lower FAR, consortium clause, contiguous land clause and EDC etc. The modified Land Policy and draft Regulations for operationalisation of Land Policy are presently under consideration in DDA.

Migrants in cities under JNNURM

1002. SHRIMATI ROOPA GANGULY: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the total number of poor in the country, at present;
- (b) whether it is a fact that his number includes the migrants;

(c) if so, the total number of this category in various metropolitan cities and cities covered under Jawaharlal Nehru National Urban Renewal Mission (JNNURM);

(d) what type of occupation they generally follow;

(e) whether the Ministry has held any fruitful discussion with the Ministry of Labour and Employment for providing social security to these people; and

(f) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) and (b) As per Poverty Estimates for 2011-12 released by erstwhile Planning Commission, the total number of persons below poverty line was estimated as 26.98 crores. The estimates do not mention the number of migrants separately. (c) Does not arise in view of (a) and (b) above.

(d) The Census of India conducted by the Registrar General & Census Commissioner of India classifies migrant workers by place of last residence and industrial category/occupational divisions. The industrial categories/occupational divisions include agriculture, fishing, mining, manufacturing, construction, hotels, transport, real estate, professionals, technicians, service workers, craft and related trade workers, plant and machine operators etc.

(e) and (f) The Government of India has enacted The Unorganised Workers' Social Security Act, 2008 to provide for the social security and welfare of unorganised workers.

Lowering of FAR under Land Pooling Policy

1003. SHRI RAVI PRAKASH VERMA: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether Government has cited lack of resources like water as a reason for lowering FAR under Land Pooling Policy in Delhi;

(b) whether Government would consider giving higher FAR under the Policy, in view of rising population growth and continuing migration towards city as land is limited and to address future needs vertical growth of the city is needed which would only be met by higher FAR; and

(c) whether Government would consider making resources available through efficient technology and alternate mechanisms instead of lowering FAR in the Policy which has been opposed by majority of stakeholders?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) No Sir.

(b) and (c) Do not arise in view of (a) above.

Amenities in R.K. Puram

1004. SHRI RAM KUMAR KASHYAP: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) the details of specifications and scale of amenities laid down by Government for General Pool Residential Accommodations (GPRAs) (Type IV);